

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 22nd NOVEMBER, 2022, 10:30 A.M.

CP (IB) No. 32/CB/2022, IA (IB) No. 298/CB/2022, IA (IB) No. 312/CB/2022

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad

Name of the Company	Piramal Capital Housing Finance Ltd. -Vs- Geekay Colonizers & Builders Ltd.
Under Section	7 IBC

For Petitioner (s)

Mr. Ratnanko Banerjee, Sr. Adv. } Fin Cred
 Mr. Venugopal Mahapatra, Adv. }
 Ms. Kiran Sharma, Adv. }

For Respondent (s)

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ORDER

IA (IB) No. 298/CB/2022:

This is an application filed under Rule 49(2) of the NCLT Rules 2016, to set aside the *ex-parte* order dated 31.10.2022 passed against the Respondent/Corporate Debtor. It is averred in the application that due to Dengu Fever the counsel could not represent the matter when it was called on 31.10.2022. Respondent counsel taken notice and express no objection to allow the petition. In these circumstances, the *ex-parte* order dated 31.10.2022 passed against the respondent is set aside. Thus, this application is Allowed.

IA (IB) No. 312/CB/2022:

This is an application filed under Section 60(5) of the IBC, 2016 by the Applicant/Financial Creditor to take on record additional documents mentioned in Para 2(e) of the petition, but list of the documents mentioned in Para 3 (e) of the petition. Other side taken notice and said no objection. The main petition is in initial stages. Hence, the additional documents are taken on record. Accordingly, this application is Allowed.

Sd

Sd

CP (IB) No. 32/CB/2022:

Both sides counsel present. IA No. 298/CB/2022 and IA No. 312/CB/2022 allowed. The *ex-parte* order passed against the respondent set aside. Ten days' time granted to the respondent to file reply affidavit after serving copy on the other side, the applicant can file rejoinder, if any, within three days from the date of the receipt of the copy of the reply after adhering the procedure laid down in NCLT Rules, 2016. List the matter for hearing on 19.12.2022.



Sd

**Satya Ranjan Prasad
Member (Technical)**



Sd

**P. Mohan Raj
Member (Judicial)**